

IN THE NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

IA NO. 139/2021
In
C.P. (IB) No. 191/ALD/2018

In the matter of:

An application under section 60(5) of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

Shri Praveen Kumar Rai
Liquidator of M/s. SRK Kitchen
Appliances Private Limited,
Having Office at F-5/150, Zone-II,
MP Nagar, Bhopal-11,
Madhya Pradesh

Versus

.....*Petitioner/Applicant.*

Madhya Pradesh Financial Corporation
Through its Authorized Representative
Having office at MPFC-Zone II, Navaratan
Bagh, Opp. St. Paul Primary School, Indore

Bank of India,
through its Authorized
Representative Having office at 402/1,
Sector 1, District Dhar,
Madhyar Pradesh, India

.....*Respondent. No.1*

Butterfly Appliances
Having Office at
D-10, Shive Bhole Laghu Udyog, LBS
Marg, Vikhroli, (West), Mumbai-400083

.....*Respondent. No.2*

Coram:

Shri Rajasekhar V.K. : Member (Judicial)
Shri Virendra Kumar Gupta : Member (Technical)

.....*Respondent. No.3*

Appearances (through video conference):

For Liquidator : Mr. Ayur Jain, Advocate
alongwith Mr. Prateek Jian, Adv
For Respondent : Mr. Supriy Mishra, Advocate


Sd

Order Reserved on: 17.11.2021
Order Pronounced on: 29.11.2021

ORDER

Per: Virendra Kumar Gupta, Member (Technical)

1. Through this application the existing liquidator is seeking permission of this Authority for his replacement on the ground that he is suffering from blood pressure and anxiety issues and he has been advised medically to take rest. The liquidation process, in this matter, had been initiated on 03.09.2019. The ill health of the liquidator, who is the key person to complete the process is adversely affecting the liquidation of the Corporate Debtor in all respects. Hence, we accept this prayer of the liquidator and discharge him from his position of liquidator and we further appoint (**Mr. Anil Kapoor- IBBI/IPA-002/IP-N00930/2019-2020/13000** and **email Id. Kapooranil10@gmail.com, Mobile No. 8755419335**) to act as liquidator, whose name appear in approved list of IBBI applicable for the Bench.
2. The Registry is directed to send email copies of the order forthwith to the parties and their learned counsels for taking necessary steps.
3. We further direct to the Registry of this Bench to immediately intimate the newly appointed liquidator so that he can take charge.

A handwritten signature in blue ink, consisting of a stylized 'S' and 'd' with horizontal lines extending from the left and right, and a vertical line extending downwards from the 'd'.

4. The present liquidator is directed to handover all the documents, records and possession of the assets of the Corporate Debtor, if any, in his possession for new appointed liquidator immediately for all assumption of charge by newly appointed liquidator.
5. Certified copy of the order may be issued, if applied for, upon compliance of all requisite formalities.
6. With these directions, this application stands allowed and disposed of.

— Sd —

Virendra Kúmar Gupta
Member (Technical)

— Sd —

Rajasekhar V.K.
Member (Judicial)

Typed by:
Md. Zaid
(Stenographer)